## NATIONAL COMPANY LAW TRIBUNAL SINGLE BENCH CHENNAI



ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 18/12/2017 AT 10.30 AM

PRESENT: SHRI Ch. M	OHD SHARIEF TARIQ, MEMBER	a - JUDICIAL
APPLICATION NUMBER	: CA/231/IB/2017	
PETITION NUMBER	<ul> <li>: CP/467/IB/2017P</li> <li>: K. KUPPUSAMY &amp;1</li> <li>: STATE BANK OF INDIA &amp; 2 ORS (IN THE MATTER OF THIRUPUR SURYA TEXTILES PVT LTE)</li> </ul>	
NAME OF THE APPLICANT		
NAME OF THE RESPONDENT		
UNDER SECTION	: 10 RULE 7	
S.No. NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
	REPRESENTATION BY WHOM	
) Arast Merathia	Council for Opening over	(multi
) C. S. LOCADATHAN.	Mr. R. Subramanian (For Helpsahers)	
Preettri. S. Arasu for Rajagopal & Rayhu. Advocates	rathan Counsel for App	high fleet
V.N. KARTHAK for Ramolingan & Also Advecally	ecially.	1 Vro. Kalin

CA/231/15/2017

## 12)

## **ORDER**

RP in person along with Counsel present. Applicant in CA/231/IB/2017 filed in CP/467/IB/2017 present. Counsel for State Bank of India present. RP submitted that he is proposing to file Application u/s 33(2) of IBC, 2016 as the moratorium period is already over. The RP is directed to file objections in the C.A. Matter is posted for arguments. In the meantime, the moratorium period that expired on 12.12.2017 is extended by 30 days with effect from 12.12.2017. The Corporate Debtor is directed to pay remuneration to the RP before next date of hearing. Put up on 03.01.2018 at 10.30 A.M.

(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)

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